

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRAMUKH CAR RIDERS LIMITED

S.No	Particulars	Details
1	Name of corporate debtor	Pramukh Car Riders Limited
2	Date of incorporation of corporate debtor	05.10.1999
3	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies-Mumbai
4	Corporate Identity Number / Limited Liability Identity Number of corporate debtor	U50100MH1999PLC122080
5	Address of the registered office and principal office (if any) of Corporate Debtor	Electric Mansion, Appasabai Marathe Marg, Prabhadevi, Mumbai -400025
6	Date of closure of Insolvency Resolution Process	27.01.2021
7	Liquidation commencement date of Corporate Debtor	20.04.2022 (order uploaded on 28.04.2022)
8	Name and registration number of the insolvency professional acting as liquidator	Rajkumar Mahto. Registration Number: IBBI/PA-002/IP-N00723/2018-2019/12209
9	Address and e-mail of the Liquidator, as registered with the Board.	Bhatnagar Enclave Co-Op Housing Scty Ltd. Flat No.32, Kondhwa Khurd, Pune-411048, Maharashtra. E-mail:mahrajkumar@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Bhatnagar Enclave Co-Op Housing Scty Ltd. Flat No.32, Kondhwa Khurd, Pune-411048, Maharashtra. e-mail: Liq.pramukhcar@gmail.com
11	Last Date for submission of claims	28.05.2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Pramukh Car Riders Limited** under Section 33 of the Code, on 20.04.2022 (order uploaded on 28.04.2022). The stakeholders of **Pramukh Car Riders Limited** are hereby called upon to submit their claims with proof, on or before 28th May, 2022 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Mr. Rajkumar Mahto
Liquidator
Pramukh Car Riders Limited

Place: Mumbai
Date: 30/04/2022

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